

**Shahnawaz Khan**): (a) and (b). During the course of discussions with the Rumanian Minister and his technical officers an offer of samples of poplars and willows for trial in India was made. Further details have not been worked out so far.

### Friesian Cattle

**183. Shri Ram Harkh Yadav**: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Friesian Cattle Club, Australia has sent 30 pedigreed friesian cattle to India as a gift;

(b) if so, the details thereof; and

(c) its estimated cost?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan)**: (a) and (b). In the course of his visit to India, the President of the Australian Society "For Those Who Have Less" offered a free gift of 30 friesian cattle (15 bulls and 15 heifers) for purposes of maintaining a pure stock in India as well as for upgrading Indian cattle by crossbreeding. The offer was accepted and it was decided to maintain the animals at the Haringhatta Farm, West Bengal where cross breeding work is already in progress. The Society has recently been requested to ship the animals.

(c) The estimated value of the gift is Rs. 1,20,000. An amount of about Rs. 58,000 is expected to be incurred by the Government of West Bengal on freight, insurance and other incidental charges.

### Food Corporation

**184. Shri Karni Singhji**: Will the Minister of Food and Agriculture be pleased to state:

(a) the considerations which weighed with Government for locating the offices of the Food Corporation of India at Madras;

(b) whether this Corporation is to function independently or in close collaboration with his Ministry; and

(c) the policy of Government for locating new Government offices?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan)**: (a) As the Corporations operations would initially start in the Southern Zone where there is scope for procuring a significant quantity of rice, it was decided that it would be most convenient to locate the Head Office of the Corporation in that zone. It was also felt that Madras would be the most suitable place for this purpose.

(b) It is to function in close collaboration with the Ministry of Food and Agriculture.

(c) Government offices are located at particular places keeping in view the administrative convenience.

### Agricultural Colleges

**185. Shri V. V. Thevar**: Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is any proposal to set up agricultural colleges in the Districts covered by the Intensive Agricultural District Programme; and

(b) if so, the name of the District selected for the setting up of this college in the Madras State?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan)**: (a) No such proposal is under the consideration of Government of India.

(b) Does not arise.

### Prices of Imported Wheat

Shri P. C. Borooah:  
Shri Naval Prabhakar:  
Shri Yashpal Singh:  
Shri S. M. Banerjee:  
Shri Bhagwat Jha Azad:  
186. Shri Rameshwar Tanti:

Shri D. C. Sharma:  
 Shri M. L. Dwivedi:  
 Shri S. C. Samanta:  
 Shri R. S. Tiwary:  
 Shri Hukam Chand  
 Kachhavaia:  
 Shri P. R. Chakraverti:  
 Shri Maharajkumar Vijaya  
 Ananda:  
 Shri Onkar Lal Berwa:  
 Shri P. H. Bheel:  
 Shri Daljit Singh:  
 Shri Narendra Singh  
 Mahida:  
 Shri Narasimha Reddy:  
 Shri Solanki:  
 Shri Madhu Limaye:  
 Shri Gulshan:  
 Shri Basumatari:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government have allowed the prices of imported wheat to be raised;

(b) if so, to what extent and in what circumstances; and

(c) whether it is a fact that the imported wheat stocks went underground consequent upon the announcement of increase in price from 1st January, 1965?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir.

(b) The issue price of imported wheat for supply from Central stocks was raised from Rs. 37.51 to Rs. 48.00 per quintal with effect from 1st January, 1965, with a view to maintaining a reasonable relationship between its issue price on the one hand and wholesale price of indigenous wheat and coarse grains on the other.

(c) No, Sir.

#### Fishing Harbour, Haldia

187. { Shri S. C. Samanta:  
 Shri M. L. Dwivedi:  
 Shri Subodh Hansda:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply

given to Unstarred Question No. 1421 on the 15th December, 1964 and state:

(a) whether the preliminary survey for the establishment of a Fishing Harbour at Haldia has been made; and

(b) if so, the model tests which will be carried out and for how long?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The Calcutta Port Trust has been requested to conduct a preliminary survey for the establishment of a fishing harbour at Haldia.

(b) Model tests with regard to the orientation of the lock entrance to the harbour will have to be carried out for a period of about 6 to 8 weeks.

#### Soil Conservation

188. Shri Yashpal Singh: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 285 on the 1st December, 1964 and state:

(a) whether there is any proposal under consideration to preserve forests to improve the agricultural lands; and

(b) if so, the amount allocated for the purpose during the Third Five Year Plan?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Although no specific schemes have been formulated for preserving the forests with the expressed object of improving the agricultural lands, almost all the forestry schemes and those under soil conservation concerning forestry tend to serve the above purpose.

(b) The funds allocated for the development of forestry programmes under forest development and soil

conservation programmes are as follows:—

	Crores Rs.
(i) Forest Development Schemes (Central, Centrally sponsored and State schemes)	52.00
(ii) Soil Conservation schemes (State schemes only)	6.90
TOTAL	58.90

In addition to the above, there is a provision of Rs. 11.00 crores under the Centrally sponsored programme for soil conservation measures in the catchment of the river valley projects, a part of which is intended for afforestation and pasture development programmes.

#### Development of Fisheries in Kerala

189. { Shri Yashpal Singh:  
Shri S. M. Banerjee:  
Shri Bhagwat Jha Azad:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Government of Kerala has asked for more funds for the development of fishing industry in the Fourth Five Year Plan; and

(b) if so, the Government's reaction thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). Only a draft proposal for a Deep Sea Fishing Project involving an outlay of Rs. 5,02.72 lakhs for inclusion in the Fourth Five Year Plan has been received from the Government of Kerala and the same is under consideration.

#### पंजाब में उपचुनाव

190. { श्री हुकम चन्द कछवाय :  
श्री श्रींकार लाल बेरवा :

2194 (Ai) L.S.—3.

क्या बिधि मन्त्री यह उताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विरोधी दलों के नेताओं ने यह आरोप लगाया है कि पंजाब में व्यास तथा जिंद निर्वाचन क्षेत्रों से विधान सभा के लिये हाल में हुए उपचुनावों में सरकारी मशीनरी को कांग्रेसी उम्मीदवार के पक्ष में प्रयोग में लाया गया था; और

(ख) यदि हां, तो इस बारे में सरकार का विचार क्या कार्यवाही करने का है ?

बिधि मंत्रालय में उपमन्त्री (श्री जगन्नाथ राव) : (क) और (ख). पंजाब में व्यास तथा जिंद निर्वाचन क्षेत्रों से विधान सभा के लिए हुए उप-निर्वाचनों के सम्बन्ध में विरोधी नेताओं से कोई शिकायत नहीं मिली है। किन्तु निर्वाचन आयोग को पंजाब विधान सभा के जिंद निर्वाचन-क्षेत्र में हुए उप-निर्वाचन के सम्बन्ध में एक शिकायत श्री इन्दर सिंह से मिली है जो उस निर्वाचन में एक उम्मीदवार थे। राज्य सरकार से रिपोर्टें मांगी गयी हैं।

#### दूध बेचने के डिपो

191. { श्री हुकम चन्द कछवाय :  
श्री श्रींकार लाल बेरवा :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के दूध बेचने के डिपों में विद्यार्थियों को अंशकालिक नौकरी देना बन्द कर दिया गया है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) ऐसी नौकरियां देना बन्द कर देने के परिणामस्वरूप कितने विद्यार्थी इस लाभ से वंचित हो गये हैं ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री  
(श्री शाहनवाज खाँ) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठता ।

#### Procurement of Milk for Delhi Milk Scheme

192. **Shri Surendra Pal Singh:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that in pursuance of the recommendation of the Expert Committee, the Delhi Milk Scheme has appointed a special whole time officer to locate new areas for milk procurement upto a radius of three hundred miles from the Capital, and to increase the collection from existing areas; and

(b) if so, the results of the efforts made by this officer upto now?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) Yes.

(b) Delhi Milk Scheme has already started collecting milk in a new area of Punjab namely, Jind. It is also proposed to start collecting milk in the Bhatinda area of the Punjab.

Regarding existing areas of milk procurement, the Scheme has entered into contracts with the milk supplies stipulating fixed quotas of milk for supply both during the flush and the lean seasons.

#### Starvation Deaths

193. { **Shri S. M Banerjee:**  
**Shri Yashpal Singh:**  
**Shri Krishnapal Singh:**

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that some starvation deaths have been reported in the States of U.P. and Gujarat in December, 1964;

(b) if so, the steps taken to combat these deaths; and

(c) whether adequate supplies have been made to U.P. and Gujarat to meet this situation?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) and (b). No starvation deaths have been reported in Gujarat. In the issue dated the 27th December, 1964, of a Hindi daily 'Bharat' published from Allahabad, 4 deaths alleged to have been due to starvation were reported from Gorakhpur District of U.P. Another similar case also in Gorakhpur District was reported to this Ministry. The Government of U.P. consider that keeping in view the availability of foodgrains in Gorakhpur District no starvation deaths could have taken place. They are, however, investigating into the matter in detail and their report is awaited.

(c) Yes.

#### Welfare of Weaker Sections

194. { **Shri J. B. Singh:**  
**Shrimati Renu Chakravartty:**  
**Shri Surendra Pal Singh:**

Will the Minister of **Social Security** be pleased to state:

(a) whether details of the proposal to evolve a special machinery to implement measures for the welfare of the weaker sections of the Society have been worked out;

(b) if so, the main features thereof; and

(c) when the proposal is likely to be implemented?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** (a) to (c). The proposal to take up suitable steps to further ensure the implementation of the schemes for welfare of Backward Classes is under consideration. The details will be finalised soon.

**पंचायतों को वित्तीय सहायता**

195. { श्री म० ला० द्विवेदी :  
श्री स० चं० सामन्त :

क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिसम्बर, 1964 में राजस्थान विश्वविद्यालय के तत्वावधान में आयोजित पंचायत तथा आयोजन गोष्ठी में अभिभाषण करते हुये योजना आयोग के एक सदस्य द्वारा दिये गये इस मुद्दा के बारे में सरकार ने क्या निर्णय किया है कि राज्य सरकारें अपने लिये वित्तीय संसाधन ढूँढ निकालने के कार्य को अब राज्य पंचायत संस्थाओं पर नहीं छोड़ सकतीं एवं समय आ गया है कि कराधान, उनकी वसूली और उनके वितरण के लिये विधान बनाया जाये ;

(ख) क्या राज्य सरकारों को इस मामले में कोई सलाह दी गई है ; और

(ग) उन राज्यों के नाम क्या हैं जिनका ऐसा विधान बनाने का विचार है ?

**सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) :**

(क) से (ग). राजस्थान विश्वविद्यालय द्वारा पंचायती राज और आयोजन पर आयोजित की गई गोष्ठी में भाषण करते हुए योजना आयोग के सदस्य ने पंचायतीराज संस्थाओं के लिए वित्तीय संसाधन ढूँढने पंचायतीराज संस्थाओं द्वारा अथवा के लिए अतिरिक्त कराधान के लिये विधान बनाने और अतिरिक्त कराधान की आय के वंटन और वसूली के प्रश्न के बारे में जो संकेत किया था, उस पर सरकार पहले से ही विचार कर रही है । केन्द्रीय सरकार द्वारा नियुक्त की गई पंचायतीराज वित्त की अध्ययन टोली की सिफारिशों राज्य सरकारों को विचारार्थ और आवश्यक कार्यवाही के लिए भेजी गई थीं । इनमें कुछ सिफारिशें ऐसी हैं जिन्हें यदि अपनाया गया तो राज्य सरकारों को विधान बनाने की आवश्यकता पड़ेगी ।

**Traffic Control in Delhi**

196. **Shri Heda:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the Bombay School girls and boys gave a demonstration of Traffic Control in Delhi;

(b) if so, what were the impressions; and

(c) whether there is any scheme to give similar training to Delhi students?

**The Minister of Transport (Shri Raj Bahadur):** (a) A group of 29 school children from Bombay gave a demonstration of regulating pedestrian traffic at the Parliament Street—Connaught Circus Crossing in December, 1964.

(b) The idea was widely appreciated.

(c) The Traffic Unit of the Delhi Police is working out a scheme to arrange similar training to selected school children in Delhi.

**Constituent Assembly Documents**

197. **Dr. L. M. Singhvi:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that important documents and files of the Constituent Assembly relating to the framing of the Constitution of India were till recently stored in a basement record room where some of them reached a state of decay; and

(b) if so, whether arrangements, if any, have been made for the proper maintenance and preservation of the documents?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** (a) and (b). The records of the Constituent Assembly which are in the possession of the Law Ministry, are kept in steel almirahs in the record room of the Ministry and, they are, as stated in the reply to unstarred question No. 1481 in the Lok Sabha on the 5th April, 1963, in safe custody. These documents have been classified and

are preserved as valuable documents and all of them including those kept in the National Archives, are made available to *bona fide* research scholars for reference in accordance with the rules governing such research.

### Agricultural Loan to Punjab

198. **Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the request of Punjab Government for the allotment of funds for long, medium and short term loans for agriculture purposes during 1963-64 was fully met;

(b) if not, the reasons therefor; and

(c) the steps being taken during the current year to meet fully the requirements of the State in this regard?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** (a) and (b). The request of funds for long and medium term loans was met in full. In fact the State Government could not spend the entire amount allocated. As regards short-term loan, as against the State Government's request for sanction of short term loan of Rs. 388.25 lakhs, the loan actually sanctioned was 317.81 lakhs. The request could not be met in full due to the limited availability of funds necessitating a *pro rata* distribution.

(c) During the current year a loan of Rs. 301 lakhs has been allocated for State Plan Schemes based on the outlay approved for agricultural programmes. Central assistance by way of loan (long and medium term) will be released to the State Government provisionally during March, 1965 on the basis of progress of expenditure actually incurred. As regards short term loan, the State Government have approached the Central Government for the sanction of a loan of Rs. 6 crores. The request of the State Government is under consideration.

### पशु विकास कार्यक्रम

199. **श्री श्रीकार लाल बेरवा:** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि 1964-65 में विशेष विकास कार्यक्रम पशु-पालन योजनाओं के अन्तर्गत 6.50 लाख रुपये की राशि मंजूर की गई है;

(ख) यदि हां. तो इसके राज्यवार आंकड़े क्या हैं; और

(ग) उस प्राधिकारी का नाम क्या है जो इस व्यय पर निगरानी रखेगा?

**खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां):** (क) विशेष विकास कार्यक्रम के अन्तर्गत 11.67 करोड़ रुपए की पशु-पालन योजनायें अब तक स्वीकृत की गई हैं। क्योंकि तीसरी पंचवर्षीय योजना के अन्त तक ये समस्त योजनाएं पूरे तौर से क्रियान्वित की जानी हैं अतः 11.77 करोड़ रुपए का अनुमानित खर्च 1964-65 और 1965-66 दोनों वर्षों के लिए है।

(ख) एक विवरण सभा पटल पर रखा जाता है। [पुस्तकालय में रखा गया। देखिए संस्था एल० टी० 3831/65]

(ग) केन्द्रीय सरकार के तकनीकी मार्ग-दर्शन से योजनायें समस्त हालतों में सम्बन्धित राज्य सरकारों/मंघ क्षेत्रों द्वारा क्रियान्वित की जानी हैं।

### कृषि वस्तुओं का उत्पादन

200. { श्री विभूति मिश्र :  
श्री क० ना० तिवारी :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में कृषि वस्तुओं के उत्पादन का अनुमान लगाने के लिए कोई योजना तैयार की है;

(ख) क्या यह सच है कि फसल कटाई योजना के अन्तर्गत वास्तविक आंकड़ों का पता नहीं लग सकता है; और

(ग) यदि हां, तो क्या कोई नई योजना बनाई गई है और उसका संक्षिप्त रूप रेखा क्या है ?

**खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज ख़ां) :** (क) कृषि आंकड़ों को इकट्ठा करने की जिम्मेदारी राज्य सरकारों की है। अधिकांश राज्य सरकारों के पास पहले ही मुख्य कृषि वस्तुओं के उत्पादन का अनुमान लगाने की अच्छी व्यवस्था मौजूद है। उड़ीसा, केरल आदि राज्यों में जहां पर कि मुधार की आवश्यकता है, राज्य सरकारों का ध्यान इस बात की ओर आकर्षित किया गया है कि किस ढंग से सुधार किया जाए।

(ख) प्रत्येक क्षेत्र में प्रत्येक किस्म की फसल की उपज का अनुमान लगाना सम्भव नहीं है। अतः स्थानीयपुलाक फसल कटाई सर्वेक्षण पद्धति के विषय में एक रिपोर्ट प्राप्त की जानी है जिसके अनुसार प्रत्येक ग्राम क्षेत्र को नमूने हेतु चुने जाने के समान अवसर प्राप्त है। इस पद्धति से फसल की उपज का अधिक से अधिक ठीक वस्तुनिष्ठ अनुमान होता है।

(ग) प्रश्न ही नहीं होता।

**ग्रामोद्योग की वस्तुओं का निर्यात**

201. { श्री बड़े :  
श्री हुकम चन्द कछवाय :

क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी और ग्रामोद्योग की वस्तुओं का निर्यात किया जा रहा है; और

(ख) यदि हां, तो किन-किन देशों को और चालू वित्तीय वर्ष में प्रत्येक देश को कितना कितना सामान निर्यात किया गया ?

**बिधि मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) :** (क) जी, हां।

(ख) 15-2-65 तक निर्यात किए गए माल का ब्यौरा नीचे दिया गया है:—

देश	मूल्य रूप्यों में
संयुक्त राज्य अमरीका	89,771
जापान	1,65
फ्रांस	260

**मुर्गी दाना**

{ श्री हुकम चन्द कछवाय :  
202. { श्री शौंकार लाल बोरवा :  
{ श्री बड़े :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार मुर्गी दाना बनाने के लिये आठ नये केन्द्र खोलने का विचार कर रही है ;

(ख) यदि हां, तो ये केन्द्र किन-किन स्थानों पर खोले जायेंगे ;

(ग) इस प्रयोजन के लिये कितनी धनराशि दी जायेगी ; और

(घ) इन केन्द्रों के कब तक खोले जाने की सम्भावना है ?

**खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज ख़ां) :** (क) से (ग). भारत सरकार ने हाल ही में 1964-65 और 1965-66 के लिये 13.72 लाख रुपए की अनुमानित लागत से विशेष विकास कार्यक्रम चलाया है जिसके अन्तर्गत उत्तर प्रदेश, महाराष्ट्र, मद्रास और मैसूर में अब तक 15 मुर्गी दाना बनाने वाले केन्द्रों की स्थापना की स्वीकृति हुई है। निम्नलिखित स्थानों पर

इन केन्द्रों को स्थापित करने का प्रस्ताव है :-

उत्तर प्रदेश :

1. चक-गनजरिया, लखनऊ
2. कालसी, जिला देहरादून
3. फँजाबाद
4. मुरादाबाद
5. विचपुरी, जिला आगरा
6. इलाहाबाद
7. गोन्डा
8. आजमगढ़
9. बरेली

मद्रास :

1. टेनमपेट

मैसूर :

1. मंगलौर
2. कोलार
3. बेलगाम

महाराष्ट्र

1. पूना
2. नागपुर

(घ) विशेष विकास कार्यक्रम के अन्तर्गत समस्त अनुमोदित योजनायें हर दृष्टि से अधिक से अधिक तीसरी पंचवर्षीय योजना के अन्त तक पूरी की जानी हैं ।

संकर (हाइब्रिड) मक्की और मोटे अनाज के बीज

{ श्री भोकार लाल बेरवा :  
203. { श्री हुकम चन्व कछवाय :  
{ श्री बड़े :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बढ़िया किस्म के संकर मक्की और मोटे अनाज के बीजों के उपयोग से देश में अच्छी फसल हुई है ;

(ख) यदि हां, तो इस किस्म की हाइब्रिड मक्की और मोटे अनाज के बीजों को तैयार करने में कितनी देरी लगी ; और

(ग) उनका उत्पादन बढ़ाने के लिये क्या कदम उठाये जा रहे हैं ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) जी हां ।

(ख) संकर मक्का का विकास 5 से 6 वर्ष के अन्दर हुआ लेकिन ज्वार और बाजरा की संकर नस्लों के विकास में कुछ कम समय लगा है ।

(ग) खेती के लिए जारी किये गये विभिन्न संकर नस्ल के बीजों के उत्पादन और विपणन के लिए राजकीय क्षेत्र में स्वायत्त कम्पनी के रूप में एक राष्ट्रीय बीज निगम लिमिटेड की स्थापना की गई है ।

#### Rural Works Programme

204. Shri S. B. Patil: Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether it is a fact that the rural works programme which was started in a few selected blocks to alleviate the problem of under-employment has not yielded the desired results; and

(b) if so, the reasons therefor?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) and (b). The rural works programme which was started towards the close of 1960-61 in 32 pilot projects, now extends to 995 blocks. Owing to certain initial difficulties in the selection of areas and in the selection of appropriate schemes, the necessary time lag required to build up administrative and technical capacities at the local level etc., the impact of the programme was below expectations in the first two years. The programme started gathering momentum after 1963-64. As against the expenditure of Rs. 1.47



crores till the end of 1962-63, in 1963-64 an amount of Rs. 4.14 crores was expended. In 1964-65, the expenditure is expected to be more than Rs. 6.00 crores. The fruits of the programme have also considerably increased. As against 76 lakh man-days of employment generated till 1962-63, 173 lakh man-days were generated in 1963-64 and nearly double this is expected to be the benefit of the programme in 1964-65.

#### Central Oil Seeds Committee

205. { Shri Narendra Singh Mahida:  
Shri Solanki:  
Shri Narasimha Reddy:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1029 on the 22nd September, 1964 and state:

(a) whether the enquiry by S.P.E. into the alleged misappropriation in the Central Oil Seeds Committee has been completed; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). The final report of the Special Police Establishment has been received and as advised by them, necessary departmental action against the officers concerned has been initiated.

#### Bogus Co-operative Societies

206. { Shri Vishram Prasad:  
Shri Onkar Lal Berwa:  
Shri Hem Raj:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether it is a fact that Government have appointed a committee to suggest measures to weed out bogus co-operative societies and prevent vested interests from controlling the co-operative movement;

(b) whether the committee has submitted its report; and

(c) if so, the main recommendations thereof?

The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

#### Bridges on Etawah-Bhind Road

207. Shri G. N. Dixit: Will the Minister of Transport be pleased to state:

(a) whether the contracts for the construction of bridges on rivers Jamuna and Chambal on Etawah-Bhind Road have been finalised;

(b) if so, when the work is likely to be commenced and completed; and

(c) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) Four tenders for the bridge across the river Yamuna were received on the 25th July, 1964. The value of the lowest tender was Rs. 37.00 lakhs and the possibility of bringing down the cost by negotiations with the tenderer is being explored by the State Chief Engineer.

As regards the Chambal bridge, tenders have been invited and are expected to be received in April 1965. The contracts for the two bridges have thus not yet been finalised.

(b) and (c). In view of the position stated in (a) above, the work of construction of the bridges is likely to start in a few months. The approximate time required for the completion of both the bridges is three years from the date of commencement of the work.

#### Harijan Welfare in Punjab ..

208. Shri Daljit Singh: Will the Minister of Social Security be pleased to state:

(a) the amount provided by the Centre and the State Government of

Punjab for the Harijan Welfare Schemes in Punjab during 1963-64 and 1964-65; and

(b) the amount utilised during these years?

**The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar):** (a) and (b). The required information is given below:

(Rs. in lakhs)

Year	Amount provided	Amount utilised
1963-64 .	44.57	44.57
1964-65 .	54.70	55.20 (anticipated)
TOTAL	99.27	99.77

#### Radars for Coastal Areas

209. { **Dr. P. Srinivasan:**  
**Shri Parmasivan:**  
**Shrimati Renuka Barkataki:**  
**Shri A. V. Raghavan:**

Will the Minister of Civil Aviation be pleased to state:

(a) whether there is any proposal to instal radar sets in the coastal areas in view of the recent tragedy at Rameshwaram-Dhanuskodi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**The Minister of Civil Aviation (Shri Kanungo):** (a) and (b). A scheme for installation of powerful radar sets along the east and west coasts of India, for detection of cyclones and studying their intensity, movement etc., to assist in the issue of warnings, is being considered for inclusion in the Fourth Five Year Plan of the Indian Meteorological Department. The tentative locations of the radars will be Haldia, Paradeep or Bhubaneshwar, Visakhapatnam, Masulipatnam, Madras, Nagapattinam, Bombay and Kandla.

One such radar has already been obtained and after trials, will be installed at Visakhapatnam, shortly.

(c) Does not arise.

#### Tick-Fever

210. { **Shri Ram Harkh Yadav:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a Vaccine for protecting poultry against Tick-Fever has been developed; and

(b) if so, whether the vaccine has been experimented on a large scale?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** (a) Yes.

(b) Yes, large scale trials have been concluded.

#### Sheep and Wool Research Institute

211. **Shri R. Barua:** Will the Minister of Food and Agriculture be pleased to state:

(a) the progress so far made regarding the establishment of Sheep & Wool Research Institute at Malpura in Rajasthan; and

(b) whether assistance to train personnel and give technical advice to wool industry—mainly to medium and small scale industries will be intensified?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** (a) A statement indicating progress made in the establishment of the Institute is given below:

#### STATEMENT

The progress made so far in the establishment of the Central Sheep and Wool Research Institute at Malpura is as under:

About 3,800 acres of land has been acquired and fenced. Out of this, 2,000 acres have been cleared, levelled and developed. Four-hundred

acres have been brought under experimental pasture development. Varieties of grasses and fodder crops which are nutritive and can thrive well under arid conditions are being raised at the Institute.

An experimental block of about 450 exotic sheep have been imported from New Zealand and U.S.A. and are being maintained for acclimatisation. About 600 local breeds of sheep required for cross-breeding experiments at the Institute are being purchased.

Construction of 45 residential quarters is nearing completion. Necessary action for the construction of office and laboratory has also been initiated.

"Dug-cum-bore method" has been adopted to enhance water supply for drinking and irrigation purposes. Ten open wells have already been deep-bored and pumping sets on 5 wells are being installed.

The Director for the Institute has been appointed. Necessary nucleus staff has also been appointed. The Project Adviser assigned by the U.N.S.F. has already joined and further implementation of the Project is being planned according to this advice. A Sheep Production Specialist assigned by the U.N.S.F. has recently joined.

(b) After the Institute is fully established, training will be given to State Government nominees in different aspects of sheep development and wool technology. Facilities for post-graduate training in these subjects will also be provided. In addition, technical information and data for the benefit of small and medium scale industries will be made available by the Institute.

#### **Delimitation of Constituencies**

212. { **Shri Ram Harkh Yadav:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Law be pleased to state:

(a) whether the Delimitation Commission of India has finalised its report defining the Parliamentary and Vidhan Sabha Constituencies in U.P.;

(b) whether it is a fact that the Vidhan Sabha Constituencies in U.P. are going to be delimited to 425 only; and

(c) if so, whether the political parties have been consulted in the matter?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** (a) No, Sir. The Delimitation Commission has not yet completed the task of delimiting parliamentary and assembly constituencies in Uttar Pradesh.

(b) Yes, Sir.

(c) No, Sir. The political parties are not required to be consulted but the Delimitation Commission consulted all the associate members in the matter.

#### **Shipping Delegation to U.A.R. and Yugoslavia**

{ **Shri R. S. Pandey:**  
 213. { **Shri R. Barua:**  
 { **Shri Ravindra Varma:**

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that a five member Indian Shipping Delegation has recently visited U.A.R. and Yugoslavia;

(b) if so, the outcome of their visit; and

(c) whether any agreement has been signed by the delegation with these countries?

**The Minister of Transport (Shri Raj Bahadur):** (a) A Shipping Delegation had visited Cairo and Rijeka in January, 1965.

(b) and (c). The purpose was to take steps to commence a Shipping Service between Indian and United Arab Republic ports in accordance.

with the agreement signed in January last year with the United Arab Republic. The Shipping Service has since been inaugurated. The delegation also had discussions with Yugoslav Shipping Companies in Rijeka for co-operation in Shipping. Though the Yugoslav Shipowners do not agree to a bilateral shipping agreement they were willing to extend their co-operation.

#### Co-operative Societies of Labour

214. **Shri Sivamurthi Swamy:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) how many labour co-operative societies have been registered state-wise, during 1962-64;

(b) the number of contracts given to such co-operative societies during the above period; and

(c) the amount involved therein?

**The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):** (a) The number of labour co-operative societies registered during 1963-64 is not available. The number of these societies increased by 537 during 1962-63. State-wise position is as under:—

State	No. of Societies
Andhra Pradesh . . . . .	29
Bihar . . . . .	5
Gujarat . . . . .	20
Jammu & Kashmir . . . . .	1
Kerala . . . . .	—3
Madhya Pradesh . . . . .	8
Madras . . . . .	30
Maharashtra . . . . .	122
Mysore . . . . .	52
Orissa . . . . .	71
Punjab . . . . .	44
Rajasthan . . . . .	49
U.P. . . . .	73
West Bengal . . . . .	5
Union Territories . . . . .	31

540—3  
= 537

(b) 3977 new works during 1962-63.

(c) The value of works executed in 1962-63 amounted to Rs. 5.02 crores.

#### निर्वाचन क्षेत्रों का परिसीमन

215. { श्री रामसेवक यादव :  
श्री विद्यनाथ पाण्डेय :

क्या बिधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चुनाव आयोग ने 1961 की जनगणना के आधार पर लोक-सभा तथा राज्य विधान मंडलों के चुनावों के लिये निर्वाचन क्षेत्रों का अन्तिम रूप से परिसीमन कर दिया है ;

(ख) यदि हाँ, तो निर्वाचन क्षेत्रों का परिसीमन किस आधार पर किया जाता है ;

(ग) क्या कुछ राज्यों में अभी तक निर्वाचन क्षेत्रों का अन्तिम रूप से परिसीमन नहीं किया जा सका है ; और

(घ) यदि हाँ, तो ऐसे राज्यों के नाम क्या हैं तथा इस कार्य के कब तक पूरा हो जाने की संभावना है ?

**बिधि मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) :** (क) और (ख). केरल और मध्य प्रदेश राज्यों में तथा गोवा, दमन और दीव के तथा पाण्डीचेरी के संघ राज्य क्षेत्रों में निर्वाचन क्षेत्रों का परिसीमन, परिसीमन आयोग द्वारा, परिसीमन आयोग अधिनियम, 1962 की धारा 9 के उपबन्धों के अनुसार, पूरा हो गया है। नागालैण्ड राज्य में निर्वाचन क्षेत्रों का परिसीमन, परिसीमन आयोग द्वारा, नागालैण्ड राज्य अधिनियम, 1962 की धारा 11(4) के उपबन्धों के अनुसार, पूरा हो गया है।

(ग) और (घ) आन्ध्र प्रदेश, आसाम, बिहार, गजरात, मद्रास, महाराष्ट्र, मैसूर, उड़ीसा, पंजाब, राजस्थान, उत्तर प्रदेश, पश्चिमी बंगाल के राज्यों में तथा दिल्ली, हिमाचल प्रदेश, मणिपुर और त्रिपुरा के संघ राज्य क्षेत्रों में निर्वाचन क्षेत्रों के परिसीमन का कार्य हो रहा है और 1965 के अन्त तक उसके पूरा होने की सम्भावना है।

**Cooperative Farming**

216. { **Shri Bhagwat Jha Azad:**  
**Shri Yashpal Singh:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri R. S. Tiwary:**

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether Government propose to make cooperative farming an integral part of the community block development programme;

(b) whether the National Co-operative Farming Advisory Board has made a recommendation in this regard; and

(c) if so, Government's reaction thereto?

**The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):**

(a) Yes, Sir.

(b) The National Co-operative Farming Advisory Board, at its sixth meeting held on 19-12-1964, recommended that co-operative farming should form an integral part of the block programme.

(c) The State Governments have been requested to implemented the recommendation.

**Development of Animal Husbandry**

217. **Shri Dighe:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) the provision made for the development of animal husbandry in the Third Five Year Plan;

(b) the amount spent so far;

(c) the amount ear-marked for the development of poultry during the Third Five Year Plan; and

(d) the amount spent so far?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah-nawaz Khan):** (a) and (c). A provision of Rs. 54 crores has been made in the Third Five-Year Plan for development of animal husbandry. This includes a provision of Rs. 4.82 crores for development of poultry.

Under the Special Development Programme recently sponsored by the Government of India, poultry development and marketing schemes worth Rs. 3.34 crores have so far been sanctioned. Cattle, sheep and piggery development schemes worth Rs. 8.42 crores have also been sanctioned under the same programme. The expenditure on all these schemes is intended to be outside the Third Plan provision.

(b) and (d). Under the liberalised procedure laid down by the Planning Commission in 1958 for release of Central assistance, sanction for individual schemes is not now issued by the

Central Government as in the past. Information about the actual expenditure incurred on poultry and other animal husbandry schemes has, therefore, been called for from the State Government/Union Territories and the same will be furnished to the Lok Sabha as soon as received.

#### Duties of B.D.Os.

218. { Shri Bibhuti Mishra:  
Shri Bhagwat Jha Azad:  
Shri Yashpal Singh:

Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) whether it is a fact that Central Government have given directions to the State Governments to separate revenue works from the Block Development Officers;

(b) if so, the names of States which have followed the direction of the Central Government;

(c) the States which have not acted up to the directions of the Central Government; and

(d) the further action being taken by the Central Government in this regard?

**The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):** (a) The view of the Central Government that the combination of the developmental and regulatory functions in the same staff below the level of the Sub-Division will be detrimental to the programme of Community Development was communicated to all State Governments.

(b) and (c). The revenue and development functions at the Block level are separated in all the States except

in Bihar where also in 248 blocks out of 575 separation of these two functions has been effected with effect from 1st January, 1965.

(d) The Ministry is in correspondence with the Government of Bihar regarding the separation of these two functions in the remaining blocks.

#### Agricultural Farms

219. **Shri Sham Lal Saraf:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the setting up of big agricultural farms like, Suratgarh and Jetsar in Rajasthan, has justified introducing tractorised farms on a big scale all over the country with the double purpose of production of food grains, cotton, oil seeds and gainful employment to otherwise, unemployed or partially employed farmers and others;

(b) whether the experience gained in this behalf is being put to use elsewhere; and

(c) if so, the details thereof?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** (a) to (c). The experience gained in setting up Suratgarh and Jetsar Farms has been encouraging; much better results are expected when perennial irrigation is assured. The scope of setting such big farms is limited in the country except in the State of Rajasthan due to non-availability of large blocks of land having assured irrigation and other facilities. The question of starting more such farms in Rajasthan will be considered on completion of work on Rajasthan Canal.

**Development of Hill Areas**

**220. Shri Hem Raj:** Will the Minister of Food and Agriculture be pleased to state:

(a) the progress made by the working group of the Central Hill Development Committee in the preparation of blueprint for inclusion in the Fourth Five Year Plan;

(b) whether a meeting of the Committee will be called to consider it before sending it to the Planning Commission; and

(c) if answer to part (b) above be in the affirmative, the probable date when the meeting of the Committee will be called?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) The sub-groups of the Working Group are busy with the preparation of the Blueprint.

(b) Yes.

(c) The meeting of the Central Hill Development Advisory Committee will be called as soon as the Blueprint is ready for their consideration. On account of enormous work involved no probable date for the meeting can be specified at this stage.

**Vegetable Belt**

**221.** { **Shri Ram Harkh Yadav:**  
           { **Shri Bibhuti Mishra:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government propose to turn rural areas

in Delhi into a vegetable production belt;

(b) if so, the details of the area likely to be covered; and

(c) the estimated expenditure thereon?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) In areas of Delhi which have greater potentialities for vegetable production, special development programme (Crash Programme) for increasing the production and availability of essential vegetables in the Delhi Territory has been launched.

(b) At present an area of 10,000 acres is covered under vegetables in the Delhi Territory. Under the Crash Programme it is proposed to extend it to another 20,000 acres, including 2,000 acres to be covered in urban localities through Kitchen Gardening. The areas covered by the three Sewage Plants, viz. Okhala, Coronation Pillar and Keshopur and Jamuna bed, banks of river and a number of groups of villages located in all the five Development blocks where there is greater scope for bringing the land under vegetables is proposed to be covered under this programme. In urban areas, the areas of Delhi and New Delhi including the new colonies will be covered under this scheme to promote kitchen gardening.

The successful execution of the scheme requires that the area under the present or potential command of effluent for Kashipur and Okhla plants should continue to be utilised for growing vegetables etc. and not diverted for urbanisation and location of industrial units under the Master Plan for Delhi. Delhi Development Authority has not agreed to this on the plea that the Master Plan for

Delhi has become law under the provision of the Delhi Development Act. The matter is being looked into further for getting over the hurdle.

(c) The scheme involves an expenditure of Rs. 22.25 lakhs during the years 1964-65 and 1965-66.

#### Cattle Insurance

222. { Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the pilot model scheme on cattle insurance has been considered; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** (a) and (b). The Pilot Model Scheme on Cattle Insurance is still under consideration of the Government.

#### Rural Reconstruction

223. { Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Unstarred Question No. 1445 on the 29th September, 1964 and state:

(a) whether the report of the Afro-Asian Conference on Rural Reconstruction has since been examined by Government; and

(b) if so, the results thereof?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan):** (a) and (b). Yes.

A statement is laid on the Table of the House. [Placed in Library. See No. LT-3832/65].

#### Food Consumption and Nutrition Survey

224. { Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the proposal to conduct food consumption and nutrition surveys throughout the country has been finalised; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) and (b). The matter has not been finalised. The field work of four pilot studies has been completed. The processing of the data is in progress.

#### Coal Mines Provident Fund Scheme

226. **Shri Eswara Reddy:** Will the Minister of **Social Security** be pleased to refer to the reply given to Unstarred Question No. 375 on the 24th November, 1964 and state:

(a) the reasons for the delay in extending the Coal Mines Provident Fund Scheme to the Mining Units of the Neyveli Lignite Corporation; and

(b) when a decision in this regard is likely to be taken?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):**

(a) The Neyveli Lignite Corporation and the concerned Ministry have raised objection to the extension of the Coal Mines Provident Fund Scheme to the mining units of the Corporation and the matter is being further examined.

(b) As early as possible.



**Agricultural Production**

227. { **Shri P. C. Borooah:**  
 { **Shri Rameshwar Tantia:**

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that Government have written to the State Governments to bring about effective co-ordination between irrigation and agriculture departments to start work on pilot projects for agricultural development as part of advance action for the Fourth Five Year Plan;

(b) if so, the precise directions given to the State Governments; and

(c) with what response?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) Government of India have recently written to the State Governments about the need for building up adequate Co-ordination between the Irrigation and Agriculture Department in the States in order to maximise agricultural production from irrigation projects.

(b) Certain suggestions have been made in the letter for effecting optimum utilisation of irrigation supplies and the more important are briefly indicated below:—

(i) Revision of existing Irrigation Codes.

(ii) Co-ordinated planning and action on the part of the Irrigation and Agriculture Departments in the matter of Area Programmes in the command areas of irrigation projects. The Programme comprises construction of field channels, land levelling, consolidation of holdings, establishment of research and demonstration farms, soil surveys, provision of facilities for storage, marketing and communications, supply of fertilisers, improved seeds, credit to farmers, etc.

(iii) A special organisational unit headed by a senior officer

charged with the special responsibility of undertaking measures for optimum utilisation of irrigation water should be set up in the Agriculture Department of the State under the Agricultural Production Commissioner.

(iv) Cells comprising Agricultural Officers should be either set up in Irrigation Departments or closely associated with their work so that Agricultural Officers may be associated with new irrigation projects throughout all the stages of formulation, implementation and utilisation of water.

(v) For ensuring co-ordination at lower levels, Irrigation Departments should be represented on Agricultural Production Committees at Districts, block and village levels, wherever this has not been done already.

(vi) The roster for the running of the canals and the time at which the water is to be made available should receive wide publicity.

(c) The letter was issued in January 1965 and the matter is under consideration of State Governments. Their replies are awaited.

**Sugar Export**

228. { **Shri Yashpal Singh:**  
 { **Shri M. L. Dwivedi:**  
 { **Shri Bhagwat Jha Azad:**  
 { **Shri P. C. Borooah:**  
 { **Shri P. R. Chakraverti:**  
 { **Shri R. Barua:**

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that Government have entered into sugar export agreements with U.K., U.S.A., and Canada during the year 1965;

(b) if so, the amount of sugar to be exported to each of these countries;

(c) the terms of the agreement; and

(d) the amount of foreign exchange likely to earned thereby?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) and (b). The Indian Sugar Mills Association, Calcutta, has been authorised to enter into contract with two sugar firms of London and New York for export of 2.18 lakh tonnes of raw sugar during 1965 as under:

Country	Lakh tonnes
U.S.A.	0.91
U.K.	0.76
Canada	0.51
<b>TOTAL</b>	<b>2.18</b>

(c) Export of 0.25 lakh tonnes to U.K. will be at the Negotiated Price under the Commonwealth Sugar Agreement which £45.8 per tonne f.o.b. and stowed (96 basis). The balance exports to U.K. and Canada will be on price fixing basis linked to the average of the London Daily Price during specified periods. The price for export to U.S.A. will be the average of the Contract No. 7 Spot quotations of New York Coffee and Sugar Exchange Inc.

The shipment will be during January/October 1965.

(d) About Rs. 10 crores.

**Indian Council of Agricultural Research**

229. { **Shri Inder J. Malhotra:**  
**Shrimati Ramdulari Sinha:**  
**Shri D. C. Sharma:**  
**Shri Dinen Bhattacharya:**  
**Shri S. M. Banerjee:**

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether there is any proposal under consideration to expand the

scope and jurisdiction of Indian Council of Agricultural Research; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahaawaz Khan):** (a) Yes:

(b) The proposal envisages:

(i) re-constitution of the Council as a fully autonomous organisation;

(ii) transfer to the re-organised Council of all Research Institutes under the Ministry of Food and Agriculture, including those under the Central Commodity Committees;

(iii) appointment of an outstanding scientist as Director General of the Council; and

(iv) re-constitution of the Governing Body of the Council to comprise mainly of distinguished scientists.

**Use of Chabua Aerodrome by Airlines Corporation**

230. { **Shri J. N. Hazarika:**  
**Shrimati Jyotsna Chanda:**

Will the Minister of **Civil Aviation** be pleased to refer to the reply given to Starred Question No. 626 on the 22nd December, 1964 and state:

(a) whether any arrangement has been made with the Defence Ministry for temporary use of the Chabua airfield by the Indian Airlines Corporation for Viscount landing;

(b) whether the Mohanbari Aerodrome has been fully repaired so as to make it fit for Viscount/Fokker Friendship/Dakota landing; and

(c) whether the Indian Airlines Corporation Viscount Service has since been resumed?

**The Minister of Civil Aviation (Shri Kanungo):** (a) The terms and conditions for the use of Chabua airfield by the Indian Airlines Corporation are under consideration.

(b) The recarpetting work on the runway at Mohanbari aerodrome is being carried out in accordance with a phased programme so as to ensure that a part of the runway continues to be available for Dakota operations of the Indian Airlines Corporation. A daily dakota service is at present being operated to this aerodrome by the Indian Airlines Corporation on the route Calcutta-Gauhati-Tezpur-Jorhat-Lilabari-Mohanbari. The recarpetting work is likely to be completed by November, 1965 when the runway will be fit for Viscount and Fokker Friendship aircraft operations.

(c) The Viscount service which operated on the route Calcutta|Gauhati|Mohanbari is at present operating on the route Calcutta|Gauhati|Jorhat. Subject to the permission of the Ministry of Defence it is planned to operate this service on the route Calcutta|Gauhati|Chaubua with effect from 1st April, 1965.

#### National Highways in Assam

**231. Shri J. N. Hazarika:** Will the Minister of Transport be pleased to state:

(a) the expenditure incurred during the years 1962-63, 1963-64 and 1964-65 for widening, improvement, diversion, etc., of the National Highways in Assam State;

(b) whether any amount was surrendered during the first two years of the above period; and

(c) if so, the reasons therefor?

**The Minister of Transport (Shri Raj Bahadur):** (a) The expenditure actually incurred during the years 1962-63 and 1963-64 and that anticipated to be incurred during the year 1964-65 for widening, improvement,

diversion, etc., of the National Highways in Assam State is as under:

Year	Expenditure Rs. lakhs
1962-63 .	123.19 (Actuals)
1963-64 .	528.32 (Actuals)
1964-65 .	576.23 (Anticipated)
<b>TOTAL .</b>	<b>1227.74</b>

(b), and (c). Against the sum of Rs. 163.01 lakhs made available to the Government of Assam during the year 1962-63 for the National Highways (Original) works, a total expenditure of Rs. 123.19 lakhs was incurred by them thereby resulting in a saving of Rs. 39.82 lakhs. This saving was mainly due to non-adjustment of expenditure. There was no saving during the year 1963-64.

#### Development of Tourism

**232. Shri J. N. Hazarika:** Will the Minister of Transport be pleased to state:

(a) the percentage of funds allocated to the Central Sector and the State sector which have been utilized for the development of tourism during the year 1964-65, respectively;

(b) the amount spent by each sector for home tourists during the above period;

(c) the amount granted to the States as subsidies during the above period; and

(d) the total amount of loans and subsidies granted out of central sector fund to the private hotels and restaurants during the above period?

**The Minister of Transport (Shri Raj Bahadur):** (a) and (b). The exact percentage of funds actually utilized for the year 1964-65 for the development of Tourism by the Central Sector as well as States Sectors cannot be worked out before March, 1965. The reason is that according to the procedure being followed for the release of

subsidies to State Governments on expenditure on plan schemes, it is necessary to secure statements from the State Governments as to the actual expenditure incurred on the schemes for the first nine months of the financial year and the expenditure proposed and likely to be incurred in the remaining 3 months of the year; then on the basis of these statements the subsidy is released to the State Governments. This can only be done in the months of February/March, 1965.

(c) The exact amount of subsidy to be released to the State Governments can be made known only when the figures of actual expenditure incurred by the State Governments on plan schemes have been received.

(d) The Government does not grant any loans/subsidies to hotels and restaurants out of the Central or State Sector funds. Hotels do however, obtain loans from the Industrial Finance Corporation and the States Financial Corporations.

#### **Underground Railway in Delhi**

**233. Shrimati Maimoona Sultan:** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the Delhi Transport Committee has asked Government to consider the feasibility of an underground railway in the capital; and

(b) if so, the Government's reaction thereof?

**The Minister of Transport (Shri Raj Bahadur):** (a) and (b). A proposal for introducing other means of transport including underground railway to meet the growing transport requirements of Delhi has been received from the Delhi Transport Undertaking. A detailed study of the traffic needs of Delhi is contemplated. On the result of this study, the matter will be further pursued.

#### **Roads in Gujarat**

**234. Shri Narendra Singh Mahida:** Will the Minister of Transport be pleased to state:

(a) whether Government are aware that Gujarat is the only State which has yet to achieve the target set by the Nagpur Plan in regard to all-weather roads; and

(b) if so, the steps Government propose to take to implement the Nagpur Plan for building all weather roads in Gujarat?

**The Minister of Transport (Shri Raj Bahadur):** (a) and (b). Besides the Govt. of Gujarat, the Governments of certain other States like Uttar Pradesh and Rajasthan have also indicated shortfalls in respect of road mileage in their respective States in terms of the formula given in the Nagpur Plan of Post-War Road Development formulated in 1943. This matter was discussed at the Fifth meeting of the Transport Development Council held at Srinagar in July 1964. While it was agreed at that meeting that special effort would be required to make up deficiencies in the road system for various categories of roads, it was suggested that the total requirements should be worked out by the States concerned and then a phased programme prepared so as to make up the deficiencies. Necessary provision for such programmes has to be made by the State Govts. concerned in their respective State Plans since they are primarily concerned with the general question of improving road communications. The recommendations of the Transport Development Council have already been communicated to all the State Governments for necessary action.

#### **Khadi Produced in Orissa**

**235. { Shri Ramachandra Ulaka:  
          } Shri Dhuleshwar Meena:**

Will the Minister of Social Security be pleased to state:

(a) the quantity of Khadi produced so far in Orissa during 1964-65; and

(b) the target fixed for production of Khadi in that State during 1965-66?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** (a) and (b). Information is being collected and will be placed on the Table of the House in due course.

### Research Centres

236. { **Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of **Food and Agriculture** be pleased to state:

(a) the number of research centres established in the country to pursue the research work regarding the bio-gas plant during 1964-65; and

(b) the details thereof?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) Two.

(b) The Hungarian Bio-gas delegation, in co-operation with the National Industrial Development Corporation, established two pilot-plants for Bio-gas production at Kanpur and Bombay, the construction of which was completed in February, 1964. Experiments on the production of Bio-gas were started in March-April, 1964 and completed in December, 1964. Further research work is in progress and is expected to be completed by March, 1965.

### Central Road Fund for Orissa

237. { **Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of **Transport** be pleased to state:

(a) the amount of grant given to the Orissa Government from the Central Road Fund for road development Schemes in the State during 1964-65; and

(b) the amount proposed to be given to that State during 1965-66?

**The Minister of Transport (Shri Raj Bahadur):** (a) Rs. 15.00 lakhs.

(b) The information will be available in the budget for 1965-66 being presented to the Lok Sabha shortly.

### Construction of Roads|Bridges in Orissa

238. { **Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of **Transport** be pleased to state:

(a) the total amount allotted to Orissa for the construction of roads and bridges in the State during 1964-65;

(b) the manner in which the amount was utilised by the State; and

(c) the amount proposed to be given to the State during 1965-66 for the same purpose?

**The Minister of Transport (Shri Raj Bahadur):** (a) The requisite information is as under:

Category of Roads	Funds allotted or proposed to be allotted to the Government of Orissa during 1964-65.
	Rs. lakhs
National Highways .	504.28
State Roads of Inter-State or Economic Importance .	2.59
State Roads financed out of grants from the Central Road Fund .	15.00
	<hr/> 521.87 <hr/>

(b) The amount will be utilised by the State Government for the construction of National Highways and the Centrally-Aided State Roads in Orissa.

(c) The information will be available in the budget for 1965-66 being presented to the Lok Sabha shortly.

State of Orissa together with their individual mileages are as under:

**C. D. Blocks**

239. { Shri Dhuleshwar Meena:  
Shri Ramachandra Ulaka:

Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) the total amount allocated to the Orissa Government for **Community Development Blocks** during 1964-65; and

(b) the amount proposed to be allocated to that State for the purpose during 1965-66?

**The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):**

*(Rupees in lakhs)*

	<i>Loan</i>	<i>Grant</i>
(a) 1964-65 Funds allocated . . . . .	99.30	149.90
(b) 1965-66 Tentative allocation . . . . .	118.70	178.80

**National Highways in Orissa**

240. **Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of **Transport** be pleased to state:

(a) the total mileage of National Highways in Orissa as on the 31st December, 1964;

(b) the names of those highways;

(c) whether there is any proposal to include other roads under this Scheme; and

(d) if so, the details thereof?

**The Minister of Transport (Shri Raj Bahadur):** (a) and (b). The names of National Highways in the

<b>National Highway No.</b>	<b>Name of the National mileage Highway</b>	
5	Calcutta-Cuttack-Vizag-Madras	305
6	Dhulia-Nagpur-Sambalpur-Calcutta	289.5
42	Sambalpur-Cuttack	163
43	Raipur-Vizianagram	95
<b>GRAND TOTAL . . . . .</b>		<b>852.5</b>

(c) and (d). There is no proposal to include any other road in National Highway System during the third Plan. The proposals for the Fourth Plan will be considered when the quantum of allocation for National Highway development is finalised.

**Local development works in Orissa**

241. { **Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) the total amount given to Orissa for local Development Works in the State during the first year of the Third Five Year Plan; and

(b) the amount proposed to be allocated for Orissa for the said purpose during 1965-66?

**The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):** (a) A central grant of Rs. 22.905 lakhs was released to the Government of Orissa for the Local Development Works Programme during the first year of the Third Five Year Plan.

(b) The State-wise allocation of funds for the Local Development Works Programme for 1965-66 is under consideration.

D.T.U.

242. { Shrimati Savitri Nigam:  
 Shri Maheswar Naik:  
 Shri Ramachandra Ulaka:  
 Shri Balmiki:

Will the Minister of Transport be pleased to state:

(a) whether it is a fact that the D.T.U. has no funds to increase its fleet so as to be able to cope with the increasing traffic in the Capital; and

(b) if so, the steps which Government propose to take in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). For expansion of its fleet of buses, the Delhi Transport Undertaking depends mainly on loan assistance from the Government of India. The Third Five Year Plan expenditure ceiling of the Undertaking has recently been increased from Rs. 320 lakhs to 418 lakhs to enable it to strengthen its fleet etc.

**Model Seed Centre**

243. Shri Vishwa Nath Pandey: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government is considering to offer to the Birla Brothers 500 acres of reclaimed land in Punjab for setting up a model seed centre; and

(b) if so, the main features of the centre and when it would be set up?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). A Scheme for setting up a Seed Farm in Punjab has been submitted by Messrs Birla Brothers (P) Ltd., New Delhi, to the Government of Punjab, and is under their consideration.

**Agricultural Production**

244. { Shri Vishwa Nath Pandey:  
 Shri M. L. Dwivedi:  
 Shri S. C. Samanta:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that many States have approached the Centre for more funds for accelerating agricultural production programme;

(b) if so, the names of those States; and

(c) the Government's reaction thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) to (c). Yes. Many States requested for additional funds during the current financial year 1964-65.

An additional Central assistance totalling to Rs. 20.85 crores has been sanctioned to the State Governments for accelerating their agricultural production programmes including minor irrigation and soil conservation, over and above the outlays initially agreed to by the Planning Commission for the State Annual Plans for 1964-65. The State-wise break-up of this additional Central assistance is as follows:

Sl. No.	Name of State/ Union Territory	Additional Central assistance
		(Rs. in crores)
1.	Andhra Pradesh . . . . .	1.90
2.	Assam . . . . .	0.10
3.	Bihar . . . . .	1.80
4.	Gujarat . . . . .	0.40
5.	Jammu & Kashmir . . . . .	0.15
6.	Kerala . . . . .	0.40
7.	Madhya Pradesh . . . . .	3.40
8.	Madras . . . . .	0.90
9.	Maharashtra . . . . .	0.90
10.	Mysore . . . . .	3.75
11.	Orissa . . . . .	0.65
12.	Punjab . . . . .	0.90
13.	Rajasthan . . . . .	1.40
14.	Uttar Pradesh . . . . .	3.30
15.	West Bengal . . . . .	0.90
	TOTAL . . . . .	20.85

### Forestry Project

245. { Shri Maheswar Naik:  
Shri Rameshwar Tantia:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that an agreement has been entered into between the Government of India on the one hand, and the U.N. Special Fund and the F.A.O. on the other, providing aid to a Government forestry project;

(b) if so, the aid contemplated; and

(c) the nature of the project?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) Yes Sir. The agreement relates to the project for Pre-investment Survey of Forest Resources in India.

(b) The aid contemplated is U.S. \$ 885,100 or Rs. 42.15 lakhs.

(c) The total provision for the Project including the amount of aid mentioned above, is Rs. 1,28,55,676, the balance being provided by the Government of India.

The Project will involve:

(i) Investigations into the economic availability of raw material for forest industry development in three selected zones totalling approximately 11,500 square miles in 9 States (Uttar Pradesh, Himachal Pradesh, Punjab, Madhya Pradesh, Orissa, Andhra Pradesh, Kerala and Mysore). These zones have been selected as areas which have the greatest forest industry development potential but in regard to which existing information concerning the forest resources and other relevant factors is inadequate.

(ii) Investigations into the raw material requirements, the existing plant capacities, the

products markets proposed, forest industry expansion plans and other relevant factors to obtain an overall picture of India's present consumption, forest industry capacity and the likely future trends of wood use requirements.

(iii) The determination of suitable areas for industrial plantations primarily with regard to the raw material supplies within the selected zones and the establishment in selected sites of trial plantations of various quick growing tree species.

### Sale of Rice

246. **Shri A. V. Raghavan:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Government of Kerala have discontinued the distribution of subsidised rice through fair price shops;

(b) if so, the reasons therefor; and

(c) whether there is any proposal to revive the scheme?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) to (c). Now that the entire State of Kerala has been brought under informal rationing, the previous arrangement under which the persons in the low-income group were supplied a small quantity of rice at specially subsidised price, has been discontinued and all persons are now issued rice at the same price which also involves an amount of subsidy. It is not proposed to revive the old scheme of issuing rice to persons in the low income group at specially reduced price.

### Kerala Road Transport Corporation

247. **Shri A. V. Raghavan:** Will the Minister of Transport be pleased to state:



(a) whether the Government of Kerala have taken a decision to bring the water transport also under the proposed Kerala Road Transport Corporation; and

(b) if so, when the scheme will be implemented?

**The Minister of Transport (Shri Raj Bahadur):** (a) and (b). The Road Transport Corporation proposed to be set up in Kerala will run, as an ancillary service, the ferries now being operated by the State Transport Department, so as to provide the facility of through traffic.

Under the existing provisions of the Road Transport Corporations Act, 1950, a Road Transport Corporation cannot operate regular commercial water transport services. The Government of Kerala have suggested an amendment to the said Act so as to permit a Road Transport Corporation to provide water transport services also, in addition to road services. This proposal is under examination, in consultation with the State Governments etc.

#### Price of Delhi Milk Scheme Ghee

248. { Shrimati Savitri Nigam:  
Shri Rameshwar Tantia:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the price of Ghee of Delhi Milk Scheme has been raised by Re. 1 per k.g.;

(b) if so, from what date; and

(c) the reasons for the same?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan):** (a) Yes.

(b) With effect from 1st February, 1965.

(c) Due to general increase in the procurement price of milk, the cost of production of ghee has gone up.

#### Supply of Rice to Ceylon

249. **Shri R. Barua:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Ceylon has asked for the supply of rice to that country; and

(b) if so, for what purpose?

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** (a) and (b). Ceylon had asked on 27th January, 1965 for a loan of 20 to 30 thousand tons of rice in February and early March in order to meet shortages arising from damage to paddy crop and stocks of paddy and rice by cyclone. The Government of India indicated its willingness to help the Government of Ceylon in the matter. The Government of Ceylon however advised on 11th February that it was no longer necessary to take this loan of rice from us.

#### Tourism

250. { Shri Yashpal Singh:  
Shri Rameshwar Tantia:

Will the Minister of Transport be pleased to state:

(a) whether a meeting of Ministers of Tourism, Southern Region, was held on 3rd February, 1965; and

(b) if so, the steps taken to attract the tourists to Pondicherry?

**The Minister of Transport (Shri Raj Bahadur):** (a) Yes.

(b) Steps will be taken by the Administration of Pondicherry to publicise tourist attractions of Pondicherry and to provide accommodation for visiting tourists.

#### Training in Cooperative Management

251. **Shri Basumatari:** Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether the details about the setting up of a National Institute for

training in the cooperative management have been worked out;

(b) if so, the nature thereof; and

(c) if not, how much time it will take to complete them?

**The Deputy Minister in the Ministry of Community Development and Co-operation (Shri B. S. Murthy):** (a) The details are still under examination.

(b) Does not arise.

(c) It is difficult to give an indication.

#### PAPERS LAID ON THE TABLE

12 hrs.

AUDIT REPORT, APPROPRIATION ACCOUNTS ETC. OF RAILWAYS

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy each of the following papers:—

(i) Audit Report, Railways, 1965, under article 151(1) of the Constitution. [Placed in Library. See No. LT-3819/65.]

(ii) Appropriation Accounts, Railways, for 1963-64 Part I—Review. [Placed in Library. See No. LT-3819/65.]

(iii) Appropriation Accounts, Railways, for 1963-64, Part II—Detailed Appropriation Accounts. [Placed in Library, see No. LT-3821/65.]

(iv) Block Accounts (including Capital Statements comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railways, for 1963-64. [Placed in Library. See No. LT-3822/65.]

UK-INDIA TRADE AGREEMENT (AMENDMENT) RULES

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the United Kingdom-India Trade Agreement (Amendment) Rules, 1964, published in Notification No. 35(2)-Tar/63 dated the 3rd October 1964, under sec. 11A of the Indian Tariff Act, 1934. [Placed in Library, see No. LT-3823/65].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING AMENDMENT RULES

FOOD CORPORATION RULES

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** I beg to lay on the Table:

(i) a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1965, published in Notification No. G.S.R. 133 dated the 23rd January, 1965 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3824/65].

(ii) a copy of the Food Corporations Rules, 1965, published in Notification No. G.S.R. 117 dated the 13th January, 1965, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-3825/65].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT  
ANNUAL REPORT OF EMPLOYEES' PROVIDENT ORGANISATION

**Shri Jaganatha Rao:** I beg to lay on the Table:

(i) a copy of Notification No. G.S.R. 1795 dated the 19th December, 1964 under sub-section